

1	2	3	4
6	Paguthan GBPP M/s Gujarat Torrent Energy Corpn. Ltd.	655	2298.14
7	Maheshwar HEP M/s S. Kumars Ltd.	400	1073.00
8	Tawa HEP M/s Hindustan Electrographics Ltd.	12	65.00
9	Baroda CCGT M's GIPCL	167	341.13
10	Jojobera TPP M/s Jamshedpur Power Co. Ltd.	202.5	981.00
11	Adamtilla GBPP M/s DLF Power Ltd.	9	40.00
12	Bansankandi GBPP M/s DLF Power Ltd.	15.5	70.00

* Rs 3.5 Crs./MW has been assumed as capital cost wherever State/Promoters have not given the provisional cost estimates

[Translation]

Production and Demand of Crude Oil

33 DR MAHADEEPAK SINGH SHAKYA
SHRI NITISH KUMAR

Will the PRIME MINISTER be pleased to state :

(a) the total production and demand of crude oil in the country during each of the last three years;

(b) whether the production of crude oil has been increasing continuously;

(c) if not, the reasons therefor;

(d) the percentage of domestic demand of petroleum products likely to be met by indigenous production of crude oil, and

(e) the manner in which the full demand of crude oil is likely to be met?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T. R. BAALU) : (a) The production and demand for crude oil during the last three years was as follows.

(Figs in MMT)

Year	Production of crude oil	Demand for Crude Oil from refineries
1993-94	27.02	54.24
1994-95	32.24	56.33
1995-96	35.193	58.52

(b) and (c). Yes, Sir. The crude oil production has been increasing during the last three years.

(d) Around 45% of the domestic demand of petroleum products is met by indigenous production of crude oil at present.

(e) The gap between the demand for petroleum products including those from domestic refineries and the indigenous crude oil production is met through imports.

[English]

Solar Energy Programme

34. DR. G.R. SARODE: Will the PRIME MINISTER be pleased to state :

(a) the State-wise financial assistance provided by the Union Government for Solar Energy Programme during 1993-94, 1994-95 and 1995-96,

(b) whether the Government have made any assessment in regard to target fixed for implementation of the said programme and the achievements made thereunder;

(c) if so, the details thereof; and

(d) whether the Government are contemplating to increase financial assistance to the said programme in future?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALCHARI) : (a) The Solar Energy Programme consists of two components—the Solar Thermal Energy Programme and the Photovoltaic Programme. The Ministry of Non-Conventional Energy Sources has been providing assistance to States and Union Territories to implement these programmes. Central subsidy on Solar Thermal Systems like water heaters and solar cookers was discontinued with effect from July, 1993 and April, 1994, respectively. Subsidy on photovoltaic devices is however being continued. The State-wise financial assistance provided during the last three years is given in the attached Statement. The figures indicated are actual disbursements to States/UTs based on the targets given to them, their utilization and settlement of accounts of funds already released etc.

(b) and (d) Yes, Sir. The assessment shows that during the last three years, the achievements have always exceeded targets in case of solar lanterns, domestic lighting systems and solar cookers. In the case of solar water heating systems, a shortfall in achievement has been observed during 1994-95. This was because of withdrawal of Central subsidy during

1993-94 and replacing it by a soft loan scheme. However, the target was exceeded again in 1995-96 under the new scheme.

(d) The expenditure on Solar Energy programme in 1995-96 was Rs. 3456 lakhs against Rs. 2719 lakhs in 1994-95, an increase of 27 percent. A further increase in outlay is proposed in 1996-97 and also during Ninth Plan, based on requirements of the implementing agencies, in the States.

STATEMENT

Financial Assistance Provided to Various States and UTs under Solar Energy Programme

S No.	States/UTs	(Rs. in lakhs)		
		1993-94	1994-95	1995-96
1.	Andhra Pradesh	20.52	21.36	-
2.	Arunachal Pradesh	73.00	16.11	13.50
3.	Assam	22.97	0.30	5.21
4.	Bihar	56.00	-	74.47
5.	Goa	-	0.97	0.50
6.	Gujarat	2.00	22.31	38.63
7.	Haryana	24.47	53.00	60.08
8.	Himachal Pradesh	37.31	79.72	153.10
9.	Jammu & Kashmir	31.75	43.15	173.26
10.	Karnataka	46.88	1.03	-
11.	Kerala	67.70	115.54	175.20
12.	Madhya Pradesh	80.09	63.80	2.90
13.	Maharashtra	103.28	0.14	6.06
14.	Manipur	5.00	1.44	5.00
15.	Meghalaya	16.58	12.32	10.65
16.	Mizoram	5.70	-	1.23
17.	Nagaland	-	-	1.52
18.	Orissa	6.70	13.10	34.41
19.	Punjab	6.65	6.10	0.12
20.	Rajasthan	97.61	67.08	4.40
21.	Sikkim	3.70	-	-
22.	Tamil Nadu	39.60	55.70	0.50
23.	Tripura	7.40	-	64.01
24.	Uttar Pradesh	506.61	324.50	572.76
25.	West Bengal	57.75	21.43	116.02
26.	A & N Islands	-	0.38	-
27.	Chandigarh	-	0.69	-
28.	Dadar & Nagar Haveli	-	-	-
29.	Daman & Diu	-	-	-
30.	Delhi	74.35	55.40	32.73
31.	Lakshdweep	-	-	-
32.	Pondicherry	-	0.18	-

Support Price of Copra

35. SHRI RAMESH CHENNITHALA Will the Minister of AGRICULTURE be pleased to state

(a) whether the Government have decided to revise the support price of Copra,

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) the date on which the price of copra was last revised;

(e) whether there is demand from the Kerala coconut growers for and upward revision of support price of copra; and

(f) if so, the reaction of the Government thereto?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) to (f). The Government decided on 1st Feb, 1996 to continue the procurement of copra during 1996 season at the Minimum Support Prices fixed for 1995 season i.e. Rs. 2725 per quintal for ball copra (FAQ) and Rs. 2500 per quintal for milling copra (FAQ). In reply to a Lok Sabha Starred Question No. 141 on 11th March 1996, the then Minister of State for Agriculture assured the House that the issue of the revision of the Minimum Support Prices for copra would be discussed with the representative of the Kerala Government. Subsequently due to the Lok Sabha Election and the change in the Government at the Centre as well as in Kerala, the discussion could not be held. This will be held soon.

Expert Committee

36. SHRI RUPCHAND PAL:

SHRIMATI GEETA MUKHERJEE

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have set up any Expert Committee to go deeply into the question of Centre-State relations in all its aspects,

(b) if so, the details thereof;

(c) if not, whether the Government propose to set up any such Committee; and

(d) the present status of the recommendations of the Sarkaria Commission?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : (a) to (d). The recommendations of the Sarkaria Commission are presently under consideration of the Sub-Committee of the Inter-State Council consequent upon a decision taken in the first meeting of the Inter-State Council held in October, 1990. The Sub-Committee has so far met